

हैं और उसको भेजने में विदेशों के साथ कोई कमिटमेंट नहीं है।

श्री कृष्णकान्त व्यास : क्या सरकार को पता है कि देश में स्वपत के लिए मूंगफली की कितनी मात्रा बच रहती है ?

श्री डी० पी० करमरकर : जी मूंगफली के बारे में खास तौर से ऐसा कोई सेंसस हम नहीं बना सकते हैं। हमारी फूड मिनिस्ट्री जो आंकड़ें बना देती है उसी के मुताबिक हम अपनी पॉलिसी को निर्धारित करते हैं कि देश में इतनी मूंगफली का तेल चाहिए। जो ज्यादा बच रहता है उसको हम बाहर भेज देते हैं।

श्री कृष्णकान्त व्यास : क्या मैं यह भी जान सकता हूँ कि मूंगफली को भारत के विभिन्न भागों में स्वाद्यान्त के काम में लाया जाता है ?

श्री डी० पी० करमरकर : हां, कभी कभी उसको खाते हैं, मैं जानता हूँ।

SHRI N. D. M. PRASAD ARAO: Is it a fact that most of the groundnut exported is exported only to the Commonwealth countries.

SHRI D. P. KARMARKAR: That is not a fact especially about hand picked ground-nut which is particularly exported to the dollar countries like United States and Canada.

DR. PC. MITRA: Are the Government aware that the ground-nut is used by foreign countries for producing powdered milk?

SHRI D. P. KARMARKAR: This is the first time I hear about it and I hope the last time. Milk is one thing and ground-nut is another. Maybe, they are preparing some nourishing thing out of this. I thought that the normal powdered milk was something from the cow. But from this they might be preparing some nourishing thing.

DR. P. C. MITRA: Will the Government make enquiries?

SHRI D. P. KARMARKAR: We have not found it worthwhile nor are we likely to.

SHRI N. D. M. PRASADARAO: Has the Government received any request from the peasants, to fix a minimum price for ground-nut?

SHRI D. P. KARMARKAR: Normally we do frame our policy that the grower gets his return in quite a substantial manner to the extent necessary.

SHRI N. D. M. PRASADARAO: Is the Government aware that the ground-nut price has fallen by 75 per cent?

i

SHRI D. P. KARMARKAR: I am afraid, not to that extent. It had risen abnormally high for some time but it has now come back to a level which we think is an economic return to the grower. If my friend's information is otherwise we shall be happy to consider his suggestion.

INDO-CYLON AGREEMENT ON CITIZENSHIP

*31. **SHRI M. VALIULLA:** Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that he has written to the Prime Minister of Ceylon expressing dissatisfaction at the rate at which Indians were being registered as Ceylon citizens;

(b) whether any reply has been received from the Prime Minister of Ceylon to that letter; and

(c) what is the total number of persons who have so far applied for Ceylon citizenship and how many of them have actually been registered as Ceylon citizens?

THE PARLIAMENTARY SECRETARY TO THE MINISTER FOR EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON): (a) Yes, Sir.

(b) No, Sir.

(c) 2,37,034 applications covering ! about 8,25,000 persons were filed before the 6th August 1951, the last date for filing applications for Ceylon citizenship. Out of these 35,799 persons have been registered as Ceylon citizens up to the end of September 1955.

SHRI M. VALIULLA; May 1 snow what according to the Government of India should have been the number that should have been registered by the Ceylon Government?

SHRIMATI LAKSHMI MENON: There is no fixed number but there has been an understanding some time ago that the total number that would be registered as citizens will be about four lakh persons and 2,50,000 as permanent residents.

SHRI M. VALIULLA: Is it not a fact that the Ceylon Government have asked for a list of Indian passport holders and they also wanted the application forms which were given to them when they applied for Indian citizen-ship, and has any reply been sent that it does not form part of the pact entered into in January last?

SHRIMATI LAKSHMI MENON: There have been certain amendments to the pact without consulting }xi the Government of India and I think the Prime Minister has already protested against that.

SHRI ANIL K. CHANDA: Sir, we had been requested that application forms might be supplied to the Ceylon Government and we might also supply the list of Indian passport holders.

SHRI M. VALIULLA: Do they form part of the pact?

SHRI ANIL K. CHANDA: No, Sir.

SHRI B. C. GHOSE: I want to know when the Prime Minister wrote this letter to the Prime Minister of Ceylon?

SHRIMATI LAKSHMI MENON: 11th August 1955.

90 R.S.D.—2.

SHRI B. C. GHOSE: And there has been no reply since then?

SHRIMATI LAKSHMI MENON: There was no reply because the Ceylonete Prime Minister is away on tour.

SHRI B. C. GHOSE: As there has been no reply to that letter of 11th August 1955, has the Government of India pursued any further this matter through the High Commissioner or anybody else?

SHRI JAWAHARLAL NEHRU: Frequently, of course, informal talks are going on in Ceylon between the senior officials of the Ceylon Government and our High Commissioner. I have not written another letter after that. I have stated our viewpoint in my letter and I am awaiting their reply.

مولانا ایم - فاروقی : کہا انریپل
پرائم منسٹر یہ بتانے کی تکلیف
فرمائیں گے کہ جو لوگ وہاں سے پرومٹ
کے سلسلہ میں رجسٹریشن کے سلسلہ
میں پریشان ہو کر ہندوستان میں
مانگریٹ ہونا چاہتے ہیں یا ہندوستان
میں باشندے ہو کر رہنا چاہتے ہیں
ان کے لئے کہا پالیسی گورنمنٹ نے
سوچ رکھی ہے -

†[मौलाना एम० कारुकी : क्या अनरबल
प्राइम मिनिस्टर यह बताने की तकलीफ फर्मायेंगे
कि जो लोग वहां से परमिट के सिलसिले में,
रजिस्ट्रेशन के सिलसिले में परेशान होकर
हिन्दुस्तान के माइग्रेट होना चाहते हैं या
हिन्दुस्तान के वाशिन्द् होकर रहना चाहते हैं,
उनके लिए क्या पालिसी गवर्नमेंट ने सोच रखी
है ?]

श्री जवाहरलाल नेहरू : अभी तक यह सवाल,
यानी वहां से लोगों के आने का, उन्हीं की
निस्वत उठा है जो वहां के वाशिन्द् हैं, यानी

†Hindi transliteration.

जा कि इंडियन नेशनल्स की हींसियत से वहां गए थे और उनके वहां रहने का सवाल दूसरों की भी निस्वत उठ सकता है लेकिन उठा नहीं है। हमने साफ कह दिया है कि वे हमारे नेशनल्स नहीं, चुनावों हमारी जिम्मेदारी नहीं है।

**RESOLUTION ON ATOMIC RADIATION AT
†J.N. POLITICAL COMMITTEE**

*32. MOULANA M. FARUQI: Will the PRIME MINISTER be pleased to state:

(a) whether India proposed or moved any resolution with regard to the atomic radiation issue at the meeting of the United Nations Political Committee held at the end of October, 1955;

(b) if so, what were the main proposals made in the resolution; and

(c) what was the decision of the Committee with regard to the resolution?

THE PARLIAMENTARY SECRETARY TO THE MINISTER FOR EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON) : (a), (b) and (c). No resolution was proposed on behalf of the Government of India, but a few amendments to the resolution moved by the United States and seven other countries, were proposed. Some of these amendments were accepted.

**DR. GUHOAS RAM'S RETURN TO INDIA AFTER
TRAINING IN PHOTOELASTICITY**

*33. MOULANA M. FARUQI: Will the Minister for IRRIGATION AND POWER be pleased to state whether Dr. Gurdas Ram, Chief Research Officer, Central Water and Power Research Station, Poona, has returned to India after completing his training in Photoelasticity; and if so, when?

THE DEPUTY MINISTER FOR IRRIGATION AND POWER (SHRI J. S. L. HATHI)-Ves, Sir, on 22nd September 1955.

FERTILIZERS DEVELOPMENT SCHEMES

*34. MOULANA M. FARUQI: Will the Minister for COMMERCE AND INDUSTRY be pleased to state whether the recommendations for creating additional capacity for fertilizers made by the Development Council for Heavy Chemicals, (Acids and Fertilizers) are being implemented?

THE MINISTER FOR COMMERCE. (SHRI D. P. KARMARKAR): Yes, Sir.

MR. CHAIRMAN: Questions are over.

WRITTEN ANSWERS TO QUESTIONS

**चलचित्र अधिनियम १९५२ के अधीन दिवचे
मचे वृण्ड**

१९. श्री कृष्णाकान्त व्यास : क्या सूचना तथा प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) १९५४-५५ में चलचित्र अधिनियम, १९५२ की धारा ७ के अधीन कुल कितने मामलों में दंड दिया गया, और

(ख) कितने मामलों में अपराध जारी रखे जाने पर अतिरिक्त जुर्माना किया गया ?

**[PUNISHMENTS AWARDED UNDER.
CINEMATOGRAPH ACT, 1952**

11. SHRI KRISHNAKANT VYAS: Will the Minister for INFORMATION AND BROADCASTING be pleased to state:

(a) the total number of cases where punishment was awarded during the year 1954-55 under section 7 of the cinematograph Act, 1952; and

(b) the number of cases where additional fine was imposed for the continuance of the offence?]

सूचना तथा प्रसारण मंत्री (डा० बी० बी० कंसकर) : (क) और (ख). राज्य सरकारों से

†English translation.